

अति-आवश्यक

कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर।

क्रमांक एफ 26 (55) 2023 / विधि / प्रमुख सं 5490
निमित्त

दिनांक 18/8/23

सदस्य सचिव,
राजस्थान प्रदूषण नियंत्रण मण्डल,
राजस्थान, जयपुर।

विषय:-ओरिजनल एप्लीकेशन संख्या 53/2023 राजेन्द्र तिवाडी वनाम यूनिथन ऑफ इण्डिया व अन्य।

सन्दर्भ:-प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान जयपुर का पत्र क्रमांक 551 दिनांक 17.08.2023

महोदय,

उपरोक्त विषयांकित प्रकरण में माननीय राष्ट्रीय हरित प्राधिकरण भांपाल के आदेश दिनांक 20.7.2023 के क्रम में सन्दर्भित पत्र के द्वारा प्रस्तुत रिपोर्ट सलग्न प्रेषित कर अनुरोध है कि आगामी पेशी को रिपोर्ट माननीय प्राधिकरण के समक्ष प्रस्तुत कराया जाना सुनिश्चित कराते हुए प्रगति रिपोर्ट से इस कार्यालय को अवगत कराने का कष्ट करें।

संलग्न: उपरोक्तानुसार।

भवदीय,

mm

(मुनीश कुमार गर्ग)
प्रधान मुख्य वन संरक्षक,
वन बल प्रमुख
राजस्थान, जयपुर।

क्रमांक:एफ 26 (55) 2023 / विधि / प्रमुख सं /

दिनांक

प्रतिलिपि निम्नांकित को निरीक्षण रिपोर्ट की प्रति सलग्न कर सूचनाथ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

- 1 प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर।
- 2 जिला कलेक्टर, जयपुर।
- 3 सहायक वन संरक्षक, नाहरगढ़ सेन्चुरी द्वारा उप वन संरक्षक, वन्यजीव, चिडियाघर, जयपुर।

संलग्न: उपरोक्तानुसार।

(वैकटेश शर्मा)

अति.प्रधान मुख्य वन संरक्षक,
श्रम एवं विधि,
राजस्थान, जयपुर।

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राज0, जयपुर
 क्रमांक एफ8(235)विधि/मुवजीप्र/2021/ 551 दिनांक 17.8.23
 निमित्त,

प्रधान मुख्य वन संरक्षक (हॉफ),
 राजस्थान, जयपुर।

APCCF(L&L)

b1. P.U. tomorrow

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17/8/23 महोदय,

विषय :- ओ.ए. संख्या 53/2023 राजेन्द्र तिवाड़ी बनाम यूनियन ऑफ इण्डिया व
 अन्य।

सन्दर्भ:- आपका पत्रांक एफ 21(55) 2023/विधि/प्रमुवस/5227-31 दिनांक 10.8.
 2023

उपरोक्त विषयान्तर्गत आपके संदर्भित आदेश द्वारा O.A. संख्या 53/2023 में
 तथ्यात्मक रिपोर्ट प्रेषित करने के लिये निर्देशित किया गया है। इस संबंध में क्षेत्र के निरीक्षण की
 रिपोर्ट आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न :- उपरोक्तानुसार

भवदीय



(अरिन्दम कुमार)

अति0 प्रधान मुख्य वन संरक्षक एवं
 मुख्य वन्यजीव प्रतिपालक,
 राजस्थान, जयपुर

संलग्न

अति

17/8

2097

17/8/23

Factual Report in the matter of Rajendra Tiwari V/s Union of India
&Ors (OA No. 53/2023) as per the directions of Hon'ble NGT,
Central Zone Bench, Bhopal

Background

In a case filed by applicant Sh. Rajendra Tiwari against Union of India &Ors in Hon'ble National Green Tribunal Central Zone Bench Bhopal, the respondent Sh. Rajendra Tiwari has raised the issue that Nagar Nigam Heritage Jaipur invited tenders for holding night market vide advertisement dated 19.05.2022 without specifying the area where the said night market was to be held. Later on, the contract has been awarded to M/s SSPARK Managing Services, Jaipur and night market is being held at the sail of Jal Mahal Lake which is part of Nahargarh Wildlife Sanctuary and Eco-Sensitive Zone notified under the provisions of Wildlife (Protection) Act, 1972. In the course of holding night market, untreated effluent is being discharged in Jal Mahal Lake polluting its water. Noise and air pollution is also being caused by the operators. No consent has been obtained under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act 1981. The case has been admitted as OA 53/2023.

Order

Hon'ble NGT Central Zone Bench in its order dated 20.07.2023 has directed:

"4. Before taking any further action in the matter we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a Joint Committee comprising Principal Chief Conservation of Forest, Rajasthan; Rajasthan State Pollution Control Board and Collector, Jaipur. The said Committee shall submit report after visiting the site and collecting relevant information, within one month."

PCCF Rajasthan vide his letter No. 5227-31 dated 10.08.2023 nominated CWLW Rajasthan to submit a factual report as directed by Hon'ble NGT. The undersigned visited the site alongwith Member Secretary, Rajasthan State Pollution Control Board on 10.08.2023.

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OS

Field Visit

The following persons visited the site on 10.08.2023 in connection with this case:

- (i) Sh Arindam Tomar Principal Chief Conservator of Forest (Wild Life) and Chief Wildlife Warden Rajasthan, Jaipur. (Representative of PCCF, Rajasthan)
- (ii) Sh.Vijai N., Member Secretary, Rajasthan State Pollution Control Board, Jaipur

Following officers were also present during the visit:

- (iii) Sh. Sangram Singh Katiyar, DCF Wildlife, Zoo, Jaipur
- (iv) Sh. Vijay Sharma, Regional Officer, Jaipur (North) Rajasthan State Pollution Control Board, Jaipur
- (v) Sh.Gajnafar Ali Zaidi ACF Nahargarh Wildlife Sanctuary
- (vi) Sh. Ashish Garg, Executive Engineer, Nagar Nigam Jaipur(Heritage)
- (vii) Sh. Ravindra Pratap Singh, Girdawar and Sh. Sachin Sharma, Patwari Amer (Representative of District Collector)

Observations

During field visit and on perusal of records, it was observed that

- (i) The location where night market was previously operating is within the Eco Sensitive Zone of the Nahargarh Wildlife Sanctuary.
- (ii) As per the terms and conditions decided by the Nagar Nigam, various activities related to shopping, music, entertainment, food and food products etc. were being carried out during the night market.
- (iii) That operation of the night market has been suspended by the Nagar Nigam since 24.07.2023 and presently night market is not being organized.
- (iv) Representative of Nagar Nigam informed that solid waste generated during the night market was collected by Nagar Nigam on daily basis and disposed on disposal sites for municipal solid wastes. And no waste water was generated because of night market.

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Conclusion

- (i) Night Market was being organized within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary without obtaining permission as per Master Plan of Eco Sensitive Zone and without consent of ESZ Monitoring Committee.
- (ii) Presently holding of night market stands suspended w.e.f. 24.07.2023 as per the notice dated 19.07.2023 of Nagar Nigam Jaipur (Heritage)(Annexure-1)
- (iii) Possibility of the air, water and noise pollution cannot be ruled out because of the night market, if adequate measures not taken.
- (iv) RO RSPCB has informed that no permission has been granted to Nagar Nigam (Heritage), Jaipur under Water Act, 1974 or Air Act, 1981 for organizing night market.

Recommendation

- (i) In future any night market should be organized after taking appropriate permissions and as per Master Plan of Eco Sensitive Zone and with consent of ESZ Monitoring Committee as per ESZ Notification dated 08.03.2019 clause 4(B)33.
- (ii) In case night market is organized in future, Nagar Nigam shall ensure no generation or discharge of waste water. Besides, disposal of Municipal Solid Waste generated from the night market activity shall also be disposed as per rules by the Nagar Nigam.
- (iii) Ambient Air Quality and Noise levels be monitored by Rajasthan State Pollution Control Board.

Enclosures

- (i) Copy of order/letter of Nagar Nigam dated 07.11.2022 for holding the night market and dated 19.07.2023 for suspending the night market w.e.f. 24.07.2023.(Annexure-1)
- (ii) Copy of ESZ Notification dated 08.03.2019 for Nahargarh Wildlife Sanctuary.(Annexure-2)


(Vijai N.)
MS, RSPCB, Jaipur


(Arindam Tomar)
PCCF (WL), Jaipur



कार्यालय नगर निगम जयपुर हैरिटेज

जलेबी चौक, बड़ी चौपड, जयपुर



क्रमांक

अधि०अभि० (मु०) हैरिटेज / 2022 / 449

दिनांक: 7/11/22

City's SSAPRK Managing Services
Jaipur.

विषय:- जयपुर शहर में रात्री बाजार लगाये जाने के संबंध में।
प्रसंग:- कार्यादेश क्रमांक अधि०अभि०(मु०) हैरिटेज / 2022 / 22 दिनांक 01.11.2022 के क्रम में।

उपरोक्त विषयान्तर्गत लेख है कि आपको जयपुर शहर में रात्री बाजार लगाये जाने का कार्यादेश क्रमांक अधि०अभि०(मु०) हैरिटेज / 2022 / 22 दिनांक 01.11.2022 जारी किया गया है। उक्त आदेश की पालना में बिड डॉक्यूमेंट की शर्तों के अनुसार दिनांक 12.11.2022 एवं 13.11.2022 को सायं 7.00PM के 1.00AM तक जलमहल की पाल पर नाईट मार्केट लगाया जाना सुनिश्चित करें।

अधिसाषी अभियन्ता (मु०)
नगर निगम जयपुर हैरिटेज

प्रतिलिपि:-

1. निजी सहायक, माननीय महपौर/उपमहापौर महोदय, नगर निगम जयपुर हैरिटेज।
2. निजी सहायक, श्रीमान् आयुक्त महोदय, नगर निगम जयपुर हैरिटेज।
3. निजी सहायक, श्रीमान् अतिरिक्त आयुक्त महोदय, नगर निगम जयपुर हैरिटेज।
4. श्रीमान् अतिरिक्त मुख्य अभियन्ता महोदय, नगर निगम जयपुर हैरिटेज।
5. उपायुक्त, राजस्व (प्रथम), नगर निगम जयपुर हैरिटेज।
6. उपायुक्त, सतर्कता नगर निगम जयपुर हैरिटेज।
7. उपायुक्त, हवामहल/आमेर जोन, नगर निगम जयपुर हैरिटेज।
8. उपायुक्त (उद्यान), नगर निगम जयपुर हैरिटेज।
9. उपायुक्त (स्वास्थ्य), नगर निगम जयपुर हैरिटेज।
10. मुख्य अग्निशमन अधिकारी, नगर निगम जयपुर हैरिटेज।
11. रक्षित पत्रावली।

अधिसाषी अभियन्ता (मु०)
नगर निगम जयपुर हैरिटेज

| | | |
|---------|--|-----------------|
| | कार्यालय नगर निगम जयपुर हैरिटेज जलेबी चौक, बड़ी चौपड़, जयपुर | |
| क्रमांक | अधिसूचना (मु) हैरिटेज / 2023 / 59 | दिनांक: 19/7/23 |

142

M/s SSPARK Managing Services
Jaipur.

नोटिस

विषय:- जलमहल की पाल पर लगाये गये रात्री बाजार स्थल को पूर्ण रूप से खाली करने के संबंध में।

उपरोक्त विषयान्तर्गत लेख है कि जयपुर शहर में जलमहल की पाल पर रात्री बाजार लगाये जाने का कार्यादेश संख्या 22/XEN/HQ दिनांक 01.11.2022 को जारी किया गया था। जिसके तहत दर अनुबंध, नियम एवं शर्तों के अनुसार आपके द्वारा हर सप्ताह शनिवार एवं रविवार को रात्री बाजार लगाया जाता है। दिनांक 29.07.2023 से 31.07.2023 तक जी-20 शिखर सम्मेलन जयपुर में आयोजित होगा। जिसके संबंध में गठित ऑवर-ऑल समन्वय समिति की प्रमुख शासन सचिव, गृह विभाग की अध्यक्षता में दिनांक 06.07.2023 को दोपहर 3.00 बजे उनके सचिवालय स्थित कक्ष में बैठक आयोजित की गई। बैठक में घर्षा के दौरान उठाये गये बिन्दुओं में जलमहल की पाल की सफाई, चौपाटी की टूट-फूट की मरम्मत एवं सौन्दर्यकरण के निर्देश प्रदान किये गये हैं। निर्देशों की पालना में मरम्मत कार्य करवाया जाना प्रस्तावित है।

अतः आपको जरिये नोटिस सूचित किया जाता है कि आपके द्वारा लगाये जा रहे रात्री बाजार स्थल को दिनांक 24.07.2023 तक पूर्ण रूप से आगामी आदेशों तक खाली कर अद्योहस्ताक्षरकर्ता को आज ही सूचित करें।

अधिसूचना अभियन्ता (मु)
नगर निगम जयपुर हैरिटेज
नगर निगम जयपुर हैरिटेज

प्रतिलिपि:-

1. निजी सहायक, माननीय महपौर / उपमहपौर महोदय, नगर निगम जयपुर हैरिटेज।
2. निजी सहायक, श्रीमान् आयुक्त महोदय, नगर निगम जयपुर हैरिटेज।
3. श्रीमान् अतिरिक्त आयुक्त, नगर निगम जयपुर हैरिटेज।
4. श्रीमान् अतिरिक्त मुख्य अभियन्ता, नगर निगम जयपुर हैरिटेज।
5. श्रीमान् उपायुक्त (प्लानिंग), नगर निगम जयपुर हैरिटेज।
6. श्रीमान् उपायुक्त (सतर्कता), नगर निगम जयपुर हैरिटेज को भेजकर लेख है उक्त मार्केट को हटाये जाना सुनिश्चित करें।
7. श्रीमान् उपायुक्त, हवामहल/आमेर जोन, नगर निगम जयपुर हैरिटेज।
8. अधिसूचना अभियन्ता, जयपुर स्मार्ट सिटी लिमिटेड।
9. सहायक अभियन्ता (मु), नगर निगम जयपुर हैरिटेज।
10. रक्षित पत्रावली।

19/7/2023
19/7/2023

अधिसूचना अभियन्ता (मु)
नगर निगम जयपुर हैरिटेज
नगर निगम जयपुर हैरिटेज

19/7/23

की गई कार्रवाई की रिपोर्ट का रूप विधान:

1. बैठकों की संख्या और तारीख।
2. बैठकों का कार्यवृत्त : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें)।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) ब्यौरे एक पृथक् उपाबंध के रूप में उपाबंध किए जा सकते हैं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जा सकते हैं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जा सकते हैं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दाखिल की गई शिकायतों का सारांश।
8. कोई अन्य महत्वपूर्ण विषय।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 8th March, 2019

S.O.1220(E).—WHEREAS, a draft notification was re-notified and published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 2995 (E), dated the 11th September, 2017, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 12th September, 2017;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, Nahargarh Wildlife Sanctuary is lying between latitudes 26°56'15.08"N & 26°57'5.81"N and longitudes 75°48'55.70"E & 75°46'54.65"E. The Sanctuary was notified vide Government of Rajasthan notification No. F11 (39) Revenue/8/80 of dated the 22nd September, 1980. The sanctuary is situated in the Aravalli ranges at Amber hills, Jaipur district of Rajasthan and is spread over an area of 52.40 square kilometers;

AND WHEREAS, the Sanctuary has "Tropical Dry Deciduous Forest" and "Tropical Thorn Forest" as per classification of Champion and Seth. The forest is spread over the area on various geological and soil formations over the hilly terrain of Aravallis and hence varies in composition;

AND WHEREAS, the Wildlife Sanctuary has a variety of habitats for diversified flora and major flora of this sanctuary includes salar (*Boswellia serrata*), gurjan (*Linnaea gradis*), tendu (*Dispyros melanoxylon*), karaya (*Sterculia urens*), gugal (*Commiphora mukul*), amaltas (*Cassia fistula*), awanla (*Embellica officinalis*), binnas (*Hesperathusa cranulata*), um (*Seccopetalum tomentosa*), goya khir (*Dishrostachya cineria*), sainja (*Maringa pterygosperma*), dhak (*Butea monosperma*), rahan (*Soydmida febriguga*), mokha (*Scherebra swetenoides*), rohini (*Mallatus*

philipnensis), ber (*Zizphus jujuba*), jamun (*Syzyguim cumini*), gular (*Ficus glomerata*), kadam (*Mitragyna parvifolia*), bahira (*Terminalia bellerica*), dhaora (*Anogelssus latifolia*), kahjur (*Phoenix syvestris*), hingot (*Balanites aegyptica*), khair (*Acacia catechu*), sevan (*Gmelia arborea*), arjun (*Terminalia arjuna*), neem (*Azadirachta indica*), peepal (*Ficus religiosa*), bargad (*Ficus benghalensis*), shiham (*Dalbergia sissoo*), bijasal (*Pterocarpus marsupium*), kakon (*Flacourita indica*), kharini (*Wrightia tinctoria*), dudhi (*Wrightia tomentosa*), jhinjha (*Bauhinia recemosa*), casaena (*Casaena tomentosa*), barn (*Creataeva relegiosa*), bel (*Aegle marmelose*), ronj (*Acacia marmelose*), lisora (*Cordia myxa*), churel (*Holoptelia intergrifoila*), aam (*Mangifera andica*), imli (*Tamarindus indica*), kailh (*Limonia acidissima*), siris (*Albizia lebbek*), semal (*Bombaz ceriba*), cleastrus (*Cleastrus paniculates*), etc.;

AND WHEREAS, the Sanctuary has variety of habitats for diversified fauna. Fish species recorded from this Sanctuary includes catal (*Catla catla*), greyel (*Channa marulius*), lanchi (*Walago attu*), mahseer (*Tor tor*), mirgal (*Cirrhinus mrigala*), roho (*Labeo rohita*), savank (*Channa punctatus*), seenghari (*Mystus seenghala*). Apart from fishes, the common Indian toad (*Bufo melanostictus*), common frog (*Rana tigerina*), banded krait (*Bugorus fasciatus*), cobra (*Naja naja*), common krait (*Bungarus caeruleus*), fresh water swamp crocodile (*Crocodylus palustris*), Indian python (*Python molurus*), north Indian flap shelled turtle (*Lissemys punctata punctata*), rat snake (*Ptyas mucosus*), leopard (*Panthera pardus*), etc. the main fauna of the sanctuary;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Nahargarh Wildlife Sanctuary which are specified in paragraph 1 as Eco-Sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-Sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 0 (zero) to 13 kilometers around the boundary of Nahargarh Wildlife Sanctuary, in Jaipur district of Rajasthan as Eco-Sensitive Zone (hereafter in this notification referred to as the Eco-Sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-Sensitive Zone.**— (1) The Eco-Sensitive Zone shall be to an extent of 0 (zero) to 13 kilometers around the boundary of Nahargarh Wildlife Sanctuary and the area of the Eco-Sensitive Zone is 79.356 square kilometres. Zero extent is towards the sides with heavy urbanization.
 - (2) The boundary description of Nahargarh Wildlife Sanctuary and its Eco-Sensitive Zone is appended in **Annexure-I**.
 - (3) The maps of the Nahargarh Wildlife Sanctuary demarcating Eco-Sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA**, and **Annexure-IIB**.
 - (4) List of geo-coordinates of the boundary of Nahargarh Wildlife Sanctuary and Eco-Sensitive Zone are given in table A and B of **Annexure-III**.
 - (5) The lists of village falling in the Sanctuary and proposed Eco-Sensitive Zone along with their geo co-ordinates at prominent points are appended as **Annexure-IV**.
2. **Zonal Master Plan for Eco-Sensitive Zone.**— (1) The State Government shall, for the purposes of the Eco-Sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.
 - (2) The Zonal Master Plan for the Eco-Sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

- (i) Environment,
- (ii) Forest,
- (iii) Urban Development,
- (iv) Tourism,
- (v) Revenue,
- (vi) Agriculture,
- (vii) Rural Development,
- (viii) Irrigation and Flood Control,
- (ix) Municipal,
- (x) Panchayati Raj,
- (xi) Public Works Department, and
- (xii) Rajasthan State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-Sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. **Measures to be taken by the State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**- (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;

- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay;
- (v) rainwater harvesting; and
- (vi) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to restore the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.**—The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism or Eco-tourism.**— (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-Sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:—

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the Wildlife Sanctuary or upto the extent of the Eco-Sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the Wildlife Sanctuary till the extent of the Eco-Sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-Sensitive Zone area.

- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-Sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-Sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-Sensitive Zone shall be complied with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-Sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-Sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) The solid waste disposal and management in the Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone.
- (b) Safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.
- (10) **Bio-Medical Waste.**- Bio Medical Waste Management shall be as under.-
- (a) The Bio-Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016.
- (b) Safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.
- (11) **Plastic waste management.**- The plastic waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.
- (12) **Construction and demolition waste management.**- The construction and demolition Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

- (13) **E-waste.**- The e - waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.
- (14) **Vehicular traffic.**- The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.
- (15) **Vehicular pollution.**- Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.
- (16) **Industrial units.**- (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-Sensitive Zone.
- (ii) Only non-polluting industries shall be allowed within Eco-Sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.
- (17) **Protection of hill slopes.**- The protection of hill slopes shall be as under:-
- (a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) Construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.
4. **List of activities prohibited or to be regulated within Eco-Sensitive Zone.**- All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972, (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

| S. No. | Activity | Description |
|---------------------------------|--|---|
| (1) | (2) | (3) |
| A. Prohibited Activities | | |
| 1. | Commercial mining, stone quarrying and crushing units. | (a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012. |

भारत का राजपत्र : असाधारण

[भाग II-खण्ड 3(ii)]

| | | |
|--------------------------------|--|---|
| 2. | Setting of industries causing pollution (Water, Air, Soil, Noise, etc.). | New Industries and expansion of existing polluting industries in the Eco-Sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted. |
| 3. | Establishment of major hydro-electric project. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 4. | Use or production or processing of any hazardous substances. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 5. | Discharge of untreated effluents in natural water bodies or land area. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 6. | Setting up of new saw mills. | New or expansion of existing saw mills shall not be permitted within the Eco-Sensitive Zone. |
| 7. | Setting up of brick kilns. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 8. | Commercial use of firewood. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 9. | New wood based industry. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 10. | Fishing. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 11. | Use of plastic carry bags. | Prohibited (except as otherwise provided) as per the applicable laws. |
| B. Regulated Activities | | |
| 12. | Commercial establishment of hotels and resorts. | No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-Sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-Sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable. |
| 13. | Construction activities. | (a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or up to extent of the Eco-Sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. |

| | | |
|-----|---|---|
| | | <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p> |
| 14. | Felling of trees. | <p>(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.</p> |
| 15. | Commercial extraction of surface and ground water. | Regulated as per the applicable laws. |
| 16. | Erection of electrical and communication towers and laying of cables and other infrastructures. | Regulated under applicable laws (underground cabling may be promoted). |
| 17. | Widening and strengthening of existing roads and construction of new roads. | Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines. |
| 18. | Movement of vehicular traffic at night. | Regulated for commercial purpose under applicable laws. |
| 19. | Introduction of exotic species. | Regulated as per the applicable laws. |
| 20. | Protection of hill slopes and river banks. | Regulated as per the applicable laws. |
| 21. | Discharge of treated waste water or effluents in natural water bodies or land area. | The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws. |
| 22. | Commercial sign boards and hoardings. | Regulated as per the applicable laws. |
| 23. | Small scale non-polluting industries. | Non-polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture, or agro-based industry producing products from indigenous materials from the Eco-Sensitive Zone shall be permitted by the competent Authority. |
| 24. | Collection of Forest produce or Non-Timber Forest produce. | Regulated as per the applicable laws. |
| 25. | Solid waste management. | Regulated as per the applicable laws. |

| | | |
|-------------------------------|---|---|
| 26. | Eco-tourism. | Regulated as per the applicable laws. |
| 27. | Bio-Medical Waste Management. | Regulated as per the applicable laws. |
| 28. | Air and vehicular pollution. | Regulated as per the applicable laws. |
| 29. | Drastic Change of Agriculture systems. | Regulated as per the applicable laws. |
| 30. | Fencing of existing premises of hotels and lodges. | Regulated as per the applicable laws. |
| 31. | Infrastructure including civic amenities. | Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines. |
| 32. | Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies. | Regulated (except otherwise provided) as per the applicable laws except for meeting local needs. |
| 33. | Undertaking other activities related to tourism like flying over the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc. | Regulated as per the applicable laws. |
| 34. | Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries. | Permitted as per the applicable laws for use of locals. |
| C. Promoted Activities | | |
| 35. | Rain water harvesting. | Shall be actively promoted. |
| 36. | Organic farming. | Shall be actively promoted. |
| 37. | Adoption of green technology for all activities. | Shall be actively promoted. |
| 38. | Cottage industries including village artisans, etc. | Shall be actively promoted. |
| 39. | Use of renewable energy and fuels. | Bio-gas, solar light etc. shall be actively promoted. |
| 40. | Agro-Forestry. | Shall be actively promoted. |
| 41. | Environmental awareness. | Shall be actively promoted. |
| 42. | Skill Development. | Shall be actively promoted. |
| 43. | Restoration of degraded land/ forests/ habitat. | Shall be actively promoted. |
| 44. | Plantation of Horticulture and Herbs. | Shall be actively promoted. |
| 45. | Use of eco-friendly transport. | Shall be actively promoted. |

5. **Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification.**- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the

Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

| S. No. | Constituent of the Monitoring Committee | Designation |
|--------|---|-----------------------|
| 1. | District Collector, Jaipur | Chairman, ex officio; |
| 2. | Sub Divisional Officer, Amer | Member; |
| 3. | A representative of non-governmental organisation or working in the field of wildlife conservation to be nominated by the Government of Rajasthan for a period of three years | Member; |
| 4. | One expert in Ecology and Environment from reputed institution or university of the State to be nominated by the Government of Rajasthan for a period of three years. | Member; |
| 5. | Honorary wildlife warden, Jaipur | Member; |
| 6. | Regional Officer, Rajasthan State Pollution Control Board | Member; |
| 7. | Mayor, Jaipur Municipal Corporation | Member; |
| 8. | Pradhan, Panchayat Samiti, Amer | Member; |
| 9. | Member of the State Biodiversity Board | Member; |
| 10. | Deputy Conservator of Forest/Wildlife, Jaipur | Member-Secretary. |

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.

- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/60/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE-I

BOUNDARY DESCRIPTION OF THE ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY

In order to delineate boundaries of Eco-Sensitive Zone of Nahargarh Wildlife Sanctuary all field structures, habitations, water bodies, Industrial areas, religious places and other public institutes as provided by the revenue authorities have been marked on the map annexed with this notification. Geographical Positioning System (GPS) have been marked on the Sanctuary boundaries, which are numbered from 1 to 100 on the map. Then the boundaries of Eco-Sensitive Zone have also been marked on the same map and its Geographical Positioning System points have also marked on the boundary and numbered as 101 to 336. This map is annexed as Annexure-II. The boundary of Eco-Sensitive Zone is decided as indicated by the Geographical Positioning System points shown on this map as under:

Northern boundary: The extent of Eco-Sensitive Zone from Global Position point number 166 marked on reserve forest block boundary Amer-54 and Eco-Sensitive Zone boundary including villages Bagwara, Singwana. Chhapradi, Jaitpura Khinchi, Achrol, Ani, Labana, Gunawata, Dhandh, Harbar to Kukas to Global Position System point number 270 will be up to 13 kilometers. Eco Sensitive Zone boundary from Global Position System point number 186 to 270 is co-terminus with the boundary of reserve forest block Amer-54 and will include the whole reserve forest in the Eco-Sensitive Zone within these Global Position System points.

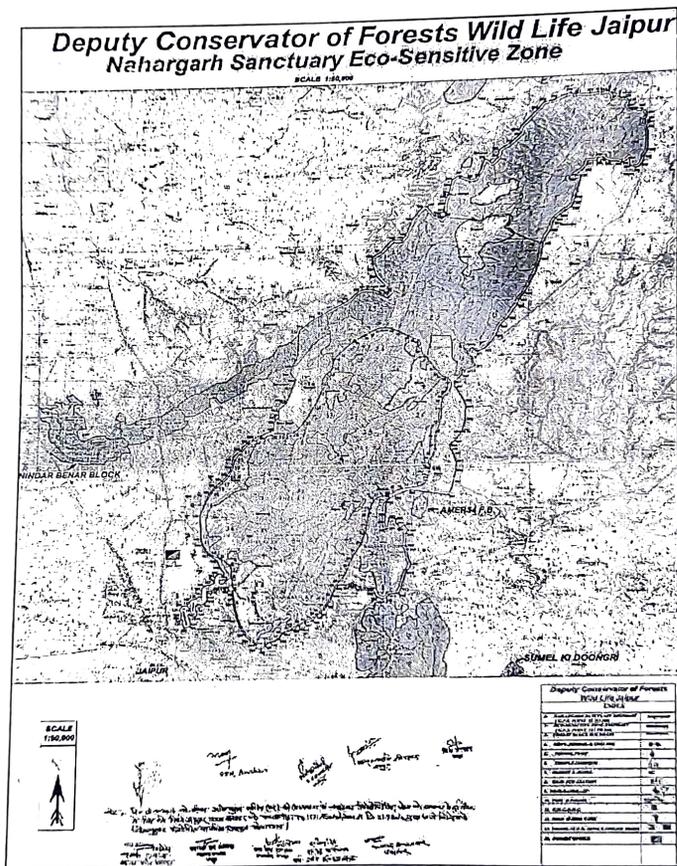
Eastern boundary: The extent of Eco-Sensitive Zone from Global Position System point number 270 to 280 will be Reserve forest block boundary, from Global Position System point number 280 to 281 will be along National Highway No. 8 (Now NH-11-C), from Global Position System point number 281 to 295 will be 100 meters to 500 meters from sanctuary boundary. Similarly, the boundary along NH 8 (Now 11 C) from Global Position System point 295 to 297 will be Eco Sensitive Zone. Reserve forest block boundary from GPS point number 297 to 320 will be Eco-Sensitive Zone limit. Sanctuary boundary from Global Position System point number 320 to 325 will be Eco Sensitive Zone limit including Rajamal ka talab. The extent of Eco Sensitive Zone from Global Position System point number 297 to 325 will be from 100 meters to 2.0 kilometers.

Southern boundary: Eco-Sensitive Zone boundary from Global Position System point number 325 to 336 and up to 101 will be co-terminus with the boundary of Sanctuary. From Global Position System point number 101 to 104 it will be co-terminus with the boundary of reserve forest Block Amer -54. From GPS point number 104 to 108 it will be co-terminus with the boundary of Sanctuary. From Global Position System point number 108 to 147 it will run along the natural boundary (flow as well as bed area up to both banks) of Amanishah Nallah.

Western boundary: Eco-Sensitive Zone boundary from Global Position System point number 147 to 160 will be co-terminus with the boundary of Sanctuary. From Global Position System point

ANNEXURE-IIB

MAP OF ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF NAHARGARH WILDLIFE SANCTUARY

| Sl. No. | No. | Longitude | Latitude |
|---------|-----|---------------|---------------|
| 1 | E01 | 75°47'22.26"E | 26°58'15.90"N |
| 2 | E02 | 75°48'0.42"E | 26°59'52.80"N |
| 3 | E03 | 75°49'17.10"E | 27°0'44.70"N |
| 4 | E04 | 75°50'26.10"E | 27°2'27.36"N |
| 5 | E05 | 75°52'27.78"E | 27°2'42.42"N |
| 6 | E06 | 75°53'9.90"E | 27°1'46.92"N |
| 7 | E07 | 75°52'28.38"E | 26°59'29.76"N |
| 8 | E08 | 75°51'22.56"E | 26°59'9.90"N |
| 9 | E09 | 75°50'30.78"E | 26°57'21.54"N |
| 10 | E10 | 75°48'40.80"E | 26°56'2.40"N |
| 11 | E11 | 75°48'7.62"E | 26°57'13.68"N |

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

| Sl. No. | No. | Longitude | Latitude |
|---------|-----|---------------|---------------|
| 1 | E01 | 75°49'5.16"E | 27°1'16.50"N |
| 2 | E02 | 75°49'42.06"E | 27°3'12.42"N |
| 3 | E03 | 75°51'3.42"E | 27°3'58.98"N |
| 4 | E04 | 75°51'18.48"E | 27°4'43.20"N |
| 5 | E05 | 75°52'32.70"E | 27°5'50.52"N |
| 6 | E06 | 75°53'56.40"E | 27°6'51.30"N |
| 7 | E07 | 75°54'47.52"E | 27°3'33.66"N |
| 8 | E08 | 75°56'44.58"E | 27°8'17.22"N |
| 9 | E09 | 75°57'37.56"E | 27°6'40.56"N |
| 10 | E10 | 75°56'5.70"E | 27°6'19.50"N |
| 11 | E11 | 75°55'20.28"E | 27°4'55.74"N |
| 12 | E12 | 75°54'1.20"E | 27°2'34.56"N |
| 13 | E13 | 75°53'7.32"E | 26°59'18.30"N |
| 14 | E14 | 75°52'14.04"E | 26°57'45.00"N |
| 15 | E15 | 75°51'5.28"E | 26°57'14.58"N |
| 16 | E16 | 75°48'46.32"E | 26°55'54.78"N |
| 17 | E17 | 75°46'54.48"E | 26°56'23.04"N |

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

31

| | | | |
|----|-----|---------------|---------------|
| 18 | E18 | 75°47'49.80"E | 26°57'34.14"N |
| 19 | E19 | 75°47'32.52"E | 26°59'29.76"N |

ANNEXURE-IV

LISTS OF VILLAGES COMING UNDER NAHARGARH WILDLIFE SANCTUARY AND ECO-SENSITIVE ZONE ALONG WITH GEO-COORDINATES

| Sl. No. | Villages in the Sanctuary | Latitude | Longitude |
|---------|--------------------------------|---------------|---------------|
| 1 | Nahargarh | 26°56'15.08"N | 75°48'55.70"E |
| 2 | Amer | 26°59'8.19"N | 75°51'4.82"E |
| 3 | Chimanpura | 27°1'23.51"N | 75°54'4.74"E |
| 4 | Kukas | 27°1'50.37"N | 75°53'24.08"E |
| 5 | Nestiwas | 27°1'39.28"N | 75°52'25.41"E |
| 6 | Khurad | 27°2'4.37"N | 75°53'7.23"E |
| 7 | Taleda | 27°2'41.57"N | 75°52'25.42"E |
| 8 | Badagaon Jarkhya | 27°2'14.47"N | 75°51'22.67"E |
| 9 | Sisiyawas | 27°0'37.93"N | 75°50'51.32"E |
| 10 | Akeda | 27°0'25.41"N | 75°48'45.67"E |
| 11 | Jaisalya | 26°59'36.43"N | 75°49'17.09"E |
| 12 | Papad | 26°58'4.10"N | 75°47'41.57"E |
| 13 | Kishanbag | 26°57'5.81"N | 75°46'54.65"E |
| Sl. No. | Villages in Eco-sensitive Zone | Latitude | Longitude |
| 1 | Kukas | 27°1'50.37"N | 75°53'24.08"E |
| 2 | Harwar | 27°3'58.08"N | 75°56'25.90"E |
| 3 | Dhand | 27°4'44.03"N | 75°56'20.66"E |
| 4 | Gunawata | 27°5'34.61"N | 75°56'57.21"E |
| 5 | Labana | 27°6'38.16"N | 75°57'45.56"E |
| 6 | Ani | 27°7'5.48"N | 75°59'7.83"E |
| 7 | Achoral | 27°8'8.37"N | 75°58'20.78"E |
| 8 | Jaitpura Khinchi | 27°7'58.38"N | 75°55'2.24"E |
| 9 | Chhapreri | 27°6'44.47"N | 75°54'51.62"E |
| 10 | Singhwana | 28°5'52.77"N | 75°50'0.01"E |
| 11 | Chokhalyawas urf Kacherawala | 27°4'30.74"N | 75°55'2.22"E |
| 12 | Bagwada | 27°5'28.14"N | 75°50'51.42"E |
| 13 | Daulatpura | 27°4'46.15"N | 75°49'53.80"E |

ANNEXURE-V

Performa of Action Taken Report:

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-Sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.